

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
STARRED QUESTION NO. 112 (H)
TO BE ANSWERED ON 02nd MAY, 2016

EXPORT-IMPORT POLICY

***112 (H). DR. VIRENDRA KUMAR:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री)
be pleased to state:

- (a) the salient features of the current Export-Import policy of the Government with respect to agriculture/food products;
- (b) whether Indian farmers are getting remunerative prices for their produce despite excessive import of agriculture/food products and if so, the details thereof;
- (c) whether the Government proposes to review the said Export-Import policy; and
- (d) if so, the details thereof along with the other remedial steps taken by the Government

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND
INDUSTRY (INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

- a) to d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK
SABHA STARRED QUESTION NO. 112 FOR ANSWER ON 02nd MAY, 2016
REGARDING “EXPORT-IMPORT POLICY”**

(a) Import / Export of items, including agriculture / food products, is required to be done as per Foreign Trade Policy, 2015-2020. Exports and Imports are ‘Free’ except when regulated by way of ‘prohibition’, ‘restriction’ or ‘exclusive trading through State Trading Enterprises (STEs)’ as laid down in Indian Trade Classification (Harmonised System) [ITC (HS)] of Exports and Imports. List of agriculture / food products prohibited for exports/imports is at Annexure – I. List of agriculture / food products restricted for exports/imports is at Annexure – II. List of agriculture / food products under State Trading Enterprises for imports is at Annexure – III. Export / Import of other agriculture / food products is ‘free’.

The General Notes regarding Import Policy for agriculture / food products are at Annexure – IV.

(b): Government fixes Minimum Support Price (MSP) for the major agricultural produce on the recommendation of Commission for Agricultural Costs & Prices (CACP), views of the State Governments, concerned Central Ministries / Departments and other relevant factors. While formulating its recommendations on price policy, CACP considers various important factors which, inter – alia, include cost of cultivation, trends in market prices, demand and supply situation, effect on general price level, effect on cost of living etc.

MSP is in the nature of minimum price offered by the Government. However, farmers have the option to sell their produce to the Government agencies at MSP or in the open market as is advantageous to them.

(c) & (d) The Government has launched the new Foreign Trade Policy, 2015-2020 with effect from 1st April, 2015 for the period stretching up to 31st March, 2020. The Foreign Trade Policy is dynamic in nature to address emerging situations, and its revision is undertaken from time to time in a need based manner.

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LIST OF AGRICULTURE / FOOD ITEMS PROHIBITED FOR EXPORTS

Sl. No.	Tariff Code/ Chapter	Description
1	02011000 02012000 02013000 02021000 02022000 02023000	Beef of cows, oxen and calf
2	02061000 02062100 02062200 02062900 02102000	Beef in the form of Offal of cows, oxen, and calf
3	02011000	Meat of buffalo (both male & female) fresh and chilled or frozen: carcasses and half-carcasses.
4	02012000	Meat of buffalo (both male & female) fresh and chilled or frozen: Other cuts with bone in.
5	03037999	Bêche-de-mer (sea cucumber)
6	03057100	Shark fins of all species of Shark
7	03061100 03062100	Rock lobsters: PanulirusPolyphagus 300 gm as whole chilled, live or frozen, 250 gm as whole cooked; 90 gm as tail.
8	03061100 03062100	Rock lobsters: PanulirusHomarus 200 gm as whole live, chilled or frozen, 170 gm as whole cooked; 50 gm as tail.
9	03061100 03062100	Rock lobsters: PanulirusOrnatus 500 gm as whole live/chilled or frozen, 425 gm as whole cooked; 150 gm as tail.
10	03061210 03061290 03062200	Sand lobster: Thenusorientalis 150 gm as whole; 45 gm as tail.
11	0713 07131000 07132000 07133100 07133200 07133300 071339 07133910 07133990 07134000 07135000 071390 07139010 07139091 07139099	Dried leguminous vegetables, shelled, whether or not skinned or split [excluding Kabuli Chana and 10,000 MTs of Organic pulses and lentils per annum]
12	100610 10061090 10062000 100630 10063010 10063090 10064000	Non-basmati rice through non- EDI ports (except export under Food Aid Programme and export to Maldives under bi-lateral Trade Agreement). (Export of non-basmati rice was prohibited since October, 2007. The same has been made free by the private parties out of privately held stocks only through EDI ports vide Notification No. 71 dated 09.09.2011 and also through LCS on Indo-Nepal and Indo-Bangladesh border vide Notification No. 98 dated 23.02.2012)
13	100110 10011090 100190 10019020 10019039	Wheat (including durum wheat) and meslin through non-EDI ports (Export of wheat was prohibited since February, 2007. The same has been made free through EDI ports vide Notification No. 72 dated 09.09.2011 and also through LCS on Indo-Nepal and Indo-Bangladesh border vide Notification No. 99 dated 23.02.2012). Government has also permitted 20 lakh tons of wheat out of FCI stocks through CPSUs of Department of Commerce.
14	14011000	Muli Bamboo (Export was free till 31.03.2010)

15	15010000 15020010 15020020 15020030 15020090 15030000 15050010 15050020 15050090 15060010 15060090	Tallow, fat and/or oils of any animal origin, excluding fish oil, buffalo tallow and lanolin
16	All Codes under Chapter 15	All edible oils under Chapter 15 of Schedule 1 of ITC(HS) Classification of Export and Import Items [except a few exemptions namely export of (a) Castor Oil (b) coconut oil from all EDI Ports and through all Land Customs Stations on Indo-Bangladesh, Indo-Nepal, Indo-Bhutan and Indo-Pakistan borders (c) Deemed export of edible oils(as input raw material) from DTA to 100% EOUs for production of non-edible goods to be exported (d) edible oils from DTA to SEZ to be consumed by SEZ units for manufacture of processed food products subject to applicable value addition norms (e) export of oil produced out of minor forest produce even if edible, ITC(HS) Code 15159010, 15159020, 15159030, 15159040, 15179010 and 15219020) (f) 10,000 MTs of organic edible oil per annum subject to certain conditions and (g) edible oil in branded consumer packs of up to 5 Kgs through EDI ports subject to MEP of USD 900 per MT]

Note: Prohibition or restriction will not apply to export of (i) Milk Powder (ii) Pulses (iii) Non-Basmati Rice (iv)Wheat (v) Edible Oils and (vi) Wood Charcoal, to Bhutan.

LIST OF AGRICULTURE / FOOD ITEMS PROHIBITED FOR IMPORTS.

S.No.	Exim Code	Item Description	Conditions relating to the policy
1.	0207 43 00	Fatty livers, fresh or chilled	Import of 'foiegras' is Prohibited.
2.	0208 90 10	Other meat and edible meat offal, fresh, chilled or frozen of wild animals.	Not permitted to be imported.
3.	0209 10 00	Of pigs	Not permitted to be imported.
4.	0209 90 00	Other	Not permitted to be imported.
5.	03057100	Shark fins	Prohibited.
6.	0410 00 10	Edible products of animal origin, not elsewhere specified or included of Wild animals	Not permitted to be imported

Country Specific Prohibition:

01.	0401	milk and cream, not concentrated nor containing added sugar or other sweetening matter	The prohibition on import of milk and milk products (including chocolates and chocolate products and candies/ confectionary/ food preparations with milk or milk solids as an ingredient) from China is effective from 24.6.2015 till 23.6.2016 or until further orders.
02.	0402	milk and cream, concentrated or containing added sugar or other sweetening matter	
03.	0403	buttermilk, curdled milk and cream, yogurt, kephir and other fermented or acidified milk and cream, whether or not concentrated or containing added sugar or other sweetening matter or flavoured or containing added fruit, nuts or cocoa	
04.	0405	butter and other fats and oils derived from milk; dairy spreads	
05.	0406	cheese and curd	
06.	1704	sugar confectionery (including white chocolate), not containing cocoa	
07.	1901	malt extract; food preparations of flour, groats, meal, starch or malt extract, not containing cocoa or containing less than 40% by weight of cocoa calculated on a totally defatted basis, not elsewhere specified or included; food preparations of goods of headings 0401 to 0404, not containing cocoa or containing less than 5% by weight of cocoa calculated on a totally defatted basis not elsewhere specified or included	
08.	1905	bread, pastry, cakes, biscuits and other bakers wares, whether or not containing cocoa; communion wafers, empty cachets of a kind suitable for pharmaceutical use, sealing wafers, rice paper and similar products	

LIST OF AGRICULTURE / FOOD ITEMS RESTRICTED FOR EXPORTS

Sl. No.	Tariff Code/Chapter	Description
1	0302 69 30 0303 79 50	Fresh or Chilled or Frozen silver pomfrets of weight less than 300 gms.
2	1001 90 10	Wheat seeds (wild variety)
3	1006 10 10	Rice of Seed Quality
4	1006 10 90	Other [Rice in Husk (Paddy or rough) other than seed quality]
5	1006 20 00	Paddy seeds (wild variety)
6	0602 20 10 1209 99 90	Cashew seeds and plants
7	1209 29 90	Egyptian clover (Barseem) Trifoliumalaxtum seeds
8	1209 91 30	Onion Seeds
9	1211 90 00 1211 90 12	Nux vomica / bark/leaves/roots powder thereof

LIST OF AGRICULTURE / FOOD ITEMS RESTRICTED FOR IMPORTS.

1.	0407 00 10	Birds eggs, in shell, fresh, preserved or cooked of the species gallusdomesticus and ducks for hatching	Restricted	
2.	0407 00 20	Birds eggs, in shell, fresh, preserved or cooked of the species gallus and ducks other than for hatching	Restricted	
3.	0407 00 90	Other	Restricted	
4.	0410 00 20	Turtle eggs and salanganes' nests (birds' nests)	Restricted	
5.	0410 00 90	Other	Restricted	
6.	0601 20 90	Chicory plants and roots Other	Restricted	Import permitted for sowing or planting without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
7.	0602 20 20	Cactus	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES).
8.	0701 10 00	Potatoes, fresh or chilled Seed	Restricted	Import permitted for sowing or planting without a licence in accordance with a import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
9.	0701 90 00	Other	Restricted	
10.	0909 10 11	seeds of anise	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants Quarantine (Regulation of Imports into India) Order, 2003.
11.	0909 10 21	seeds of badian:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
12.	0909 20 10	seeds of coriander:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
13.	0909 30 11	seeds of Cumin, black	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
14.	0909 30 21	seeds of Cumin, other than black:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
15.	0909 40 10	seeds of caraway:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
16.	0909 50 11	seeds of Fennel	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
17.	0909 50 21	seeds of Juniper berries:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
18.	0910 10 10	Ginger:Fresh	Restricted	
19.	0910 99 26	Poppy	Restricted	
20.	1001 10 10	Durum wheat- Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
21.	1001 90 10	Wheat of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
22.	1001 90 31	Meslin-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.

23.	1002 00 10	Rye-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
24.	1003 00 10	Barley-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
25.	1004 00 10	Oats-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
26.	1005 10 00	Maize(corn)Seed	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
27.	1006 10 10	Rice in husk Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
28.	1007 00 10	Grain Sorghum-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
29.	1008 10 10	Buckwheat-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
30.	1008 20 11	Jawar-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
31.	1008 20 21	Bajra-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
32.	1008 20 31	Ragi (Finger Millet)-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
33.	1008 30 10	Canary seed-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
34.	1008 90 10	Other cereals -Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
35.	1106 20 10	Flour, meal, powder of sago	Restricted	
36.	1106 20 90	Roots and tubers of dried leguminous vegetables	Restricted	
37.	1201 00 10	Soyabeans-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
38.	1202 10 10	HPS- Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
39.	1202 10 91	Groundnut-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
40.	1204 00 10	Linseed-Of seed quality	Restricted	Import subject to conditions at Licensing note (4) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
41.	1207 20 10	Cotton- Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.

42.	1207 40 10	Sesamum -Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
43.	1207 50 10	Mustard-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
44.	1209 10 00	Sugar beet seed	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
45.	1209 91 40	Seeds, fruit and spores -Of pea	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
46.	1209 99 90	Other (Seeds, fruit and spores)	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003. However, import of Pomegranate seeds will be free.
47.	1211 30 00	Coca leaf (pans & parts)	Restricted	
48.	1211 40 00	Poppy straw	Restricted	
49.	1211 90 15	Jojoba seed	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
50.	1211 90 19	Other	Restricted	
51.	12119044	Serpentina Roots (Rauwolfiaserpentina and other species of rauwolfia)	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES).
52.	12119046	Kuth Root	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES) and Wildlife (Protection) Act 1972.
53.	1302 11 00	Opium	Restricted	
54.	1504 20 10	Fish Body Oil (Crude)	Restricted	
55.	1602 50 00	meat, meat offal or blood -Of bovine animals	Restricted	

LIST OF AGRICULTURE / FOOD PRODUCTS UNDER STE FOR IMPORTS.

S.No.	ITC(HS) Code	Item Descriptions	Conditions relating to the policy
1.	1001 10 90	Durum wheat, Other	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
2.	1001 90 20	Wheat (not seed) for human consumption	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
3.	1006 10 90	Rice in husk (paddy or rough) other	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
4.	1006 20 00	Husked (Brown) Rice	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
5.	1006 30 10	Rice, parboiled	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
6.	1006 30 20	Basmati rice	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
7.	1006 30 90	Other semi milled or wholly milled rice, whether or not polished or glazed	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
8.	1006 40 00	Broken rice	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
9.	1203 00 00	Copra	Import allowed through STC subject to para 2.11 of Foreign Trade Policy.
10.	1513 11 00	Coconut (copra) oil and its fractions, Crude oil	Import allowed through STC subject to para 2.11 of Foreign Trade Policy.
11.	1513 19 00	Coconut (copra) oil and its fractions: Other	Import allowed through STC subject to para 2.11 of Foreign Trade Policy.

General Notes regarding Import Policy for agriculture / food products

I. Food Safety & Standards Act, 2006:

(A) **Quality and Packaging requirements:** Import of all such edible/food products including tea, domestic sale and manufacture of which are governed by Food Safety & Standards Act, 2006 and rules thereunder, shall also be subject to the conditions laid down in the aforesaid Act and rules framed thereunder. Import of all these products will have to comply with the quality and packaging requirements as laid down in the Act. Compliance of these conditions is to be ensured before allowing customs clearance of the consignment.

(B) **Shelf Life:** Import of all such edible /food products, domestic sale and manufacture of which are governed by Food Safety & Standards Act, 2006 and rules thereunder shall also be subject to the condition that, at the time of importation, the products are having a valid shelf life of not less than 60% of its original shelf life. Shelf life of the product is to be calculated, based on the declaration given on the label of the product, regarding its date of manufacture and the due date for expiry. However, this condition of 60% shelf life stipulated above is not applicable to re-import for export purpose under para 2.38 of Foreign Trade Policy. Re-import for export purpose will be subject to following conditions:

- (i) Re-imported edible/food products to meet stipulated phytosanitary conditions;
- (ii) Importers to give an undertaking to Customs that re-imported the goods are not sold in the domestic market;
- (iii) Importers to submit a certificate to Customs that such goods have been re-exported.

[Policy Circular No. 35 (RE2010)/2009-14 dated 04.08.2011 regarding 'Re-import for export purpose']

(C) **Meat and Meat Products including Poultry products:** Import of meat and poultry products will be subject to the compliance of conditions regarding manufacture, slaughter, packing, labeling and quality conditions as laid down in Food Safety & Standards Act, 2006 and rules thereunder. All manufacturers of meat/poultry products exporting their goods to India shall be required to meet the sanitary and hygienic requirements as stipulated under the aforementioned Act and rules framed thereunder. The imported product shall also comply with the specified packaging, labeling and quality standards as laid down therein. Compliance of these conditions is to be ensured before allowing customs clearance of the consignment.

II. **Packaged Products:** All such packaged products, which are subject to provisions of the Legal Metrology (Packaged Commodities) Rules, 2011 when produced/ packed/ sold in domestic market, shall be subject to compliance of all the provisions of the said rules, when imported into India (These rules can be accessed from the website of the Department of Consumer Affairs, Ministry of Food and Consumer Affairs - <http://fcamin.nic.in>). All pre-packaged commodities, imported into India, shall in particular carry the following declarations:

- (a) Name and address of the importer;
- (b) Generic or common name of the commodity packed;
- (c) Net quantity in terms of standard unit of weights and measures. If the net quantity in the imported package is given in any other unit, its equivalent in terms of standard units shall be declared by the importer;
- (d) Month and year of packing in which the commodity is manufactured or packed or imported;
- (e) Maximum retail sale price at which the commodity in packaged form may be sold to the ultimate consumer. This price shall include all taxes local or otherwise, freight, transport charges, commission payable to dealers, and all charges towards advertising, delivery, packing, forwarding and the like, as the case may be.

III. Meat and Poultry Products:

(A) **Beef and Products containing Beef:** Beef, in any form, and products containing beef in any form are 'Prohibited' for imports. Accordingly, all consignments of 'edible oils' and 'processed food products', imported in bulk, shall carry a declaration from the concerned exporter on the shipping documents that *the consignment does not*

contain beef in any form. All consignments of edible products, imported in consumer packs, shall carry a declaration on the label of the package that *the product does not contain beef in any form.*

(B) **Sanitary Import Permit:** Import of Meat and Meat Products of all kinds including fresh, chilled and frozen meat, tissue or organs of poultry, pig, sheep, goat; egg and egg powder; milk and milk products; bovine, ovine and caprine embryos, ova or semen; and pet food products of animal origin shall be subject to a sanitary import permit to be issued by Department of Animal Husbandry and Dairying, Government of India, as per Section 3A of Live-stock Importation Act, 1898, as incorporated by Live Stock Importation (Amendment) Act, 2001 (Act No. 28 of 2001, 29th August, 2001), or as amended from time to time.
